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(2024) 12 J&K CK 0019

High Court Of Jammu And Kashmir And Ladakh At Jammu

Case No: HCP No. 115/2024

Vidya Sagar APPELLANT

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Union Territory of J&K & Ors

RESPONDENT

Date of Decision: Dec. 6, 2024

Acts Referred:

• Excise Act, 1958 - Section 48 (a)

• Indian Penal Code 1860 &mdash Section 188

Prevention of Cruelty to Animals Act 1960 - Section 11

• Constitution of India 1950 - Article 22 (5)

Hon'ble Judges: Sanjay Dhar, J

Bench: Single Bench

Advocate: Ajay Bakshi, Sumeet Bhatia

Final Decision: Allowed

Judgement

Sarabjeet Singh Mokha vs. District Magistrate, Jabalpur and other", "s, (2021) 20 SCC 98

12. Viewed in the above context, the petition is allowed and the impugned order of detention is quashed. The detenu is directed to be released from",

the preventive custody forthwith, provided he is not required in connection with any other case.",

13. The detention record be returned to learned counsel for the respondents.,